THE DEPUTY CHAIRMAN: Please sit down.

SHRI M. RUTHNASWAMY: The question is very simple. Who regulates the flow of questions in the Question Hour? The Chairman or the Members? That is a simple question, I think in every Parliament it is the Chairman that regulates the conduct of business.

श्री राजनारायण : मै आपसे निवेदन करना चाहता हो...

THE DEPUTY CHAIRMAN: Please sit down.

SHRI AKBAR ALI KHAN: It is not right that two Members should speak at the same time, and again they do not refer to any rule. They do not follow the procedure. They have to obey the Chair.

THE DEPUTY CHAIRMAN: Don't write

(Shri Bhupesh Gupta spoke)

THE DEPUTY CHAIRMAN: I think what Mr. Ruthnaswamy has drawn the attention of the House to, that the Chair regulates the Question Hour as all hours of the day—and more so, the Question Hour—that is final. Yes, Mr. Chaturvedi, you will read the answer again.

MAIL AND EXPRESS TRAINS STOPPING AT UNSCHEDULED HALTS

- *417. SHRI A. C. GILBERT: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that the Railway Board has been issuing orders from time to time to stop Mail and Express trains at certain stations where there is no scheduled halt in order to suit the convenience of some Members of Parliament and other influencial persons;
- (b) if so, since when this facility is being given and the number of Members of Parliament who have been given this facility todate;
- (c) whether this facility is proposed to be provided to all the Members of Parliament; and
 - (d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI) : (a) to (d) In a very few cases such a request was acceded to. Normally, all out of way stoppages or detentions at stations are discouraged unless circumstances are exceptional and warrant a departure from the accepted principle or on very urgent and special request.

SHRI A. C. GILBERT | May I know whether it is a fact that there is a directive from the late Prime Minister that the trains should not be stopped at a nonscheduled halt or station because the passengers are inconvenienced and, if so whether it has been modified recently?

SHRI ROHANLAL CHATURVEDI: Madam, there is no doubt that there was a directive from the late Prime Minis-

SHRI A. C. GILBERT: Read it out please.

SHRI ROHANLAL CHATURVEDI: It was Shri Jawaharlal Nehru. The extract of letter from the late Shri Jawaharlal Nehru to the then Minister of Railways expressing his strong disapproval to trains being detained/held up for the convenience of VIPs etc., is reproduced below 1-

"I think that we are completely wrong in upsetting the public because VIPs or high officials travel. I just do not see why this should be done at all. I doubt if it is done anywhere in the world. I am entirely opposed to any normal traffic, whether in Railways or on the roads, being held up because of VIPs. I thnik the Railway Board should be so informed."

In the same connection, Madam, may. I mention that on 1-1-1964 directions were issued by the Railway Board? If I have the permission, I may read that also.

THE DEPUTY CHAIRMAN: If it is not very long.

SHRI C. M. POONACHA: It is fairly long.

THE DEPUTY CHAIRMAN: You may give the summary then.

SHRI ROHANLAL CHATURVEDI: It says—

"No Mail. Express or Passenger train shall be stopped out-of-course merely for the convenience of detraining or entraining a VIP. An out-of-course stoppage may be allowed in very exceptional and special circumstances, under the personal orders of the Chief Operating Superintendent only, except in an emergency when this may be done under the personal orders of the Divisional Superintendent or the District Traffic Superintendent on non-divisionalised railways, or on account of a written request from a Magistrate or a public officer not below a gazetted rank certifying that the stop is required for reasons of law and order or other unforseen public emergency."

This directive is there.

SHRI A. C. GILBERT: The hon. Minister has not replied to part (b) of my question, I wanted to know the number of Members of Parliament who have been given this facility to detain trains.

Now, Madam, may I know the number of trains stopped at non-scheduled halts and under whose instructions, after the formation of the Ministry in March, 1967? I think he has heard my submiss on.

SHRI ROHANLAL CHATURVEDI: It was in very rare cases; I think in four or five cases only.

SHRI A. C. GILBERT: Cite those cases.

SHRI ROHANLAL CHATURVEDI: Member of Parliament—only one in number.

SHRI A. D. MANI: Name?

SHRI ROHANLAL CHATURVEDI: If the Chair directs me, I can read out the names.

THE DEPUTY CHAIRMAN: Yes

SEVERAL HON, MEMBERS: Yes.

SHRI A C. GILBERT: I can tell the Minister if he does not know.

SHRI ROHANLAL CHATURVEDI: I want the direction of the Chair.

THE DEPUTY CHAIRMAN · Yes.

SHRI ROHANLAL CHATURVEDI: Details of requests for out-of-course stoppages acceded to —

(1) Stoppage of 1 Up Delhi-Ahmedabad Mail at Sabarmati on 30-6-65 for detrainment there of the Governor, Gujaiat, who was sick (Heart patient). (11) Stoppage of 26 Up New Delhi-Bombay Central Ac. Express at Godhra station on 15-8-67 to enable Shri Pilloo Modi, M. P. to detrain there.

(Interruptions)

Let me finish.

SHRI BHUPESH GUPTA: He said that. He should tell also...

(Interruptions)

SHRI ROHANLAL CHATURVEDI: And the other one was in the case of an MP. I told you. Another was in the case of a Central Minister.

SHRI ANANT PRASAD SHARMA : Who is he?

SHRI ROHANLAL CHATURVEDI: The Deptuy prime Minister, once only, and another was in the case of the Governor of Madras, near Guindy.

These are the only cases.

SHRI A. C. GILBERT 1 Still the hon, Minister has not replied to my supplementary. I had asked under whose instructions the train was stopped for Mr. Pilloo Modi.

SHRI C. M. POONACHA! Madam, these instructions were issued on the 1st of January, 1964 and it is about 4½ years now. During these 4½ years period, only few such out-of-course halts were agreed to on special requests. The requests came to the Railway Board and the Railway Board had issued necessary instructions. There is no doubt about it. After all, during 4½ years, we have four or so such exceptional out-of course halts, (Interruptions). That has been done for special reasons.

SHRI ANANT PRASAD SHARMA: May I know from the Railway Minister under whose instructions it was done? A specific answer should be given. He said it was the District Traffic Superintendent in certain cases and in certain other cases it was the Chief Operating Superintendent and so on and so forth, Now, I want to know under whose instructions it was done, who were the officers concerned, whether it was the District Traffic Superintendent or the Chief Operating Superintendent, Under whose instructions was the train stopped out-of course for Mr Pilloo Modi and for what purpose and reason?

SHRI BHUPESH GUPTA: Mr. Morarji Desai.

Oral Answers

SHRI A. C. GILBERT: The hon. Minister gave the order.

SHRI C. M. POONACHA: These requests were made to the Railway Board and the Railway Board had issued the instructions.

SHRI A. D. MANI: On what ground? (Interruptions).

THE DEPUTY CHAIRMAN: Order, order.

SHRI ANANT PRASAD SHARMA: My question consists of two parts—(1) under whose orders and what was the reason. I wanted to know the reason also. (Interruptions).

श्री राजनारायगः क्या रीजन नहीं मालूम है इन को। पिल्लू मोदी कांग्रेसी राज्य के किसी मंत्री से कम नहीं है और स्वतंत्र पार्टी के बड़े बड़े नेता कांग्रेस के मंत्रियों को खरीद केंते हैं।

THE DEPUTY CHAIRMAN: Has the Minister got any reason why it was stopped?

SHRI ANANT PRASAD SHARMA: I wanted to know the reason.

THE DEPUTY CHAIRMAN: I wish the Minister should answer all the questions once and for all instead of getting up so many times.

SHRI C. M. POONACHA: I am ready to furnish all the information. The point, is, under exceptional circumstances, for special reasons, they are detained...

SEVERAL HON. MEMBERS: What are the reasons? (Interruptions)

SHRI C. M. POONACHA: Madam, they are mostly for health and administrative reasons of a very compelling nature. Of course, we have got to show some consideration. That has been shown on special occasions.

THE DEPUTY CHAIRMAN: Dr. Bhai Mahavir.

SHRI Z. A. AHMAD: What was the special consideration shown?

THE DEPUTY CHAIRMAN: I think the Member should sit down when I have called the other Member.

SHRI ANANT PRASAD SHARMA: Can I kindly get the answer?

THE DEPUTY CHAIRMAN: You must observe some decorum in this House. I have called Dr. Mahavir. No other Member should stand up even if his question has not been replied to fully. Dr. Mahavir.

DR. BHAI MAHAVIR: In the list that was just now read out, in the first case it was mentioned that a train was detained because of the need for the detraining of a heart patient. So far as the other three or four cases were concerned only the names were mentioned. Does it mean that the first was the only case where compelling reasons were there? And secondly is it a fact that certain norms had been laid down or is it left to the discretion of the efficer concerned because in the other cases the exceptional circumstances are not given but only the nature of the exceptional personage involved is mentioned and I do not think that will lead to a proper carrying out of the policy. (Interruptions)

THE DEPUTY CHAIRMAN: I think there should be silence in the House.

SHRI C. M. POONACHA: I was explaining that in two cases it was for health reasons—exceptional cases—and on one occasion it was for a very important administrative reason.

SHRI AKBAR ALI KHAN: What was that?

SHRI C. M. POONACHA: The Deputy Prime Minister was travelling and there was a programme in which he had to participate.

SHRIB. K. P. SINHA: May I know if the hon. Minister is aware that in the period when the Congress was a rebel organisation, when men like Jawaharlal Nehru and others were fighting the British Government, when the Railways were under the control of the foreign power, the trains used to be stopped at out of the way places which were not regular stoppages for persons like Mahatma Gandhi, Jawaharlal Nehru, Rajendra Prasad, Subhash Chandra Bose and others...

SHRI ARJUN ARORA: Piloo Modi and Mahatma Gandhi are equal?

SHRI B. K. P. SINHA: ... and is the hon. Minister aware that in 1930 a group of students of Patna College went to Sind and a mail train was stopped at a way side station so that this group of twenty students could entrain there and one youngman who later on became a Member of Parliament about twenty years later was also a member of that group and that is B. K. P. Sinha?

(Interruptions)

(No reply)

PERMISSION FOR REMUNERATION OF DIRECTORS

*418. SHRI ARJUN ARORA† : SHRI GULAM NABI UNTOO :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) whether any approvals under section 309 of the Companies Act have been given by the Company Law Board during the years 1966 and 1967 and the first six months of 1968 permitting remuneration of Directors exceeding Rs. 5000/- per month;
- (b) if so, what are the details thereof; and
- (c) whether any representations have been received by the Board against renumerations exceeding the optimum of Rs. 5,000 per month?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) Yes, Madam.

- (b) A statement is placed on the Table of the House [see Appendix LXV, Annexure, No. 61].
 - (c) Yes, Madam, in a few cases.

SHRI ARJUN ARORA: Madam, the reply to part (c) of the question was not audible at all.

THE DEPUTY CHAIRMAN: He said, 'in a few cases'.

SHRI K. V. RAGHUNATHA REDDY: Yes, Madam; in a few cases.

SHRI ARJUN ARORA: May I know, Madam, what are the considerations which the Government keeps in view to ensure whether the salary and remuneration of the wholetime directors and other executives sanctioned by the Government have any relation to the profit or turnover of the concerned and may I know whether the Government sees to it that not more than one person in each company gets this sort of sanction? This is my first question.

SHRI K. V. RAGHUNATHA REDDY: As far as the remuneration of the Managing Directors and Directors of the companies is concerned, that is regulated by section 309 of the Company Law. There are certain limits placed and for a Managing Director remuneration up to 5 per cent of the total profit is allowable under the law but as far as the Government is concerned, notwithstanding the fact that section 309 gives up to 5 per cent by an executive order an administrative limit has been placed up to one lakh and eighty thousand per year. This was done in the past and it is still being followed. But the entire question is—now under study; we are taking steps to understand the entire question and make a proper analysis. After a proper study of the entire question we will see whether any change or modification is necessary.

SHRI ARJUN ARORA: It appears this Ministry studies a lot and does little. May I know whether the Minister has seen the statement which he has laid on the Table of the House carefully because the statement reveals that most of the firms in whose cases sanctions have been given are firms which are either foreign firms or firms which have foreign collaboration and which employ foreign personnel? Does not the Ministry realise that it is encouraging the employment of foreign personnel by Indian concerns? Even in cases like flour mills it has gone out of the way to sanction remuneration worth more than Rs. 5000 per month in case the incumbent is a foreigner. May I know how this is consistent with the Government's policy of promoting Indian know-how, Indian technical skill and Indian managerial skill and does the Minister realise that he is encouraging...

[†]The question was actually asked on the floor of the House by Shri Arjun Arora.